

SECTION IV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 830, 653, 654, 700, 828, 832, 836, 875-876, 886,
887, 888, 989, 990, 992, 1006, 1009, 1014, 1015 & 1017 OF 2011, SLP(C)
NOS. 1628 & 14408 OF 2011 AND C.A. NO. 313 OF 2012

WITH

INTERLOCUTORY APPLICATION NO. 3, 3 AND 5

(Application for direction in C.A. Nos. 653/2011, 654/2011 and 886/2011)

AND

INTERLOCUTORY APPLICATION NO. 4 AND 5

(Application for directions and early hearing in C.A. No. 828/2011)

AND

INTERLOCUTORY APPLICATION NO. 2,

(Application for directions in C.A. No. 832/2011 and 887/2011)

AND

INTERLOCUTORY APPLICATION NO. 9

(Application for directions in C.A. No. 836/2011)

AND

INTERLOCUTORY APPLICATION NO. 3, 4 AND 5

(Application for permission to file additional documents alongwith
exemption from filing official translation and in C.A. No. 886/2011)

AND

INTERLOCUTORY APPLICATION NO. 5

(Application for directions in C.A. No. 888/2011)

AND

INTERLOCUTORY APPLICATION NO. 9, 2, 2, 3, 3, 2 & 2

(Application for impleadment in C.A. No. 989, 990, 992, 1006, 1014, 1015
and 1017/2011)

M/S Chandra Lakshmi Safety Glass Ltd. etc. etc.

..Appellants

VERSUS

State of Haryana & Ors.

...Respondents

**(BATCH OF 22 MATTERS AND SERVICE IS COMPLETE IN ALL THE
MATTERS)**

OFFICE REPORT

The instant appeals are by Special Leave granted by this Hon'ble Court's Order dated 05.01.2011.

It is submitted that all the appeals and SLP(C) above-mentioned are filed by **private parties** and service is complete in all the matters.

SERVICE POSITION IS GIVEN BELOW:-

Sl. No.	C.A. NO.	SERVICE POSITION	Private parties /Govt. bodies
1.	830/2011	Service is complete.	Govt. Body.
2.	653/2011	Service is complete. Counsel for the appellant has filed I.A. No. 3 of 2014(directions) which has been directed to list with appeal vide Court's Order dated 14.11.2014.	Govt. Body.
3.	654/2011	Service is complete. Counsel for the appellant has filed I.A. No. 3 of 2014(application for directions) which has been directed to list with appeal vide Court's Order dated 14.11.2014.	Govt. Body.
4.	700/2011	Service is complete.	Govt. Body.
5.	828/2011	Service is complete. I.A. No. 4(application for directions) has been directed to list with appeal vide Court's Order dated 05.12.2014. I.A. No. 5 (application for early hearing) filed by Mr. M.L. Sharma, Advocate for appellant has been directed to along with the appeal vide Court's order dated 05.12.2014.	Govt. Body.
6.	832/2011	Service is complete. I.A. No. 2 of 2014 (application for directions) has been directed to list with appeal vide Court's Order dated 05.12.2014.	Govt. Body.
7.	836/2011	Service is complete. I.A. No. 9 of 2014 (application for directions) has been directed to list with appeal vide Court's Order dated 14.11.2014.	Govt. Body.
8.	875-876/ 2011	Service is complete.	Govt. Body.

9.	886/2011	Service is complete. Mrs. Kamaldeep Gulai, Advocate for appellants has on 07.12.2013 and 17.04.2014 filed applications for permission to file additional documents alongwith exemption from filing official translation and directions. The same have been registered as I.A. Nos. 3, 4 and 5.	Govt. Body.
10.	887/2011	Service is complete. I.A. No. 2 of 2014 (application for directions) has been directed to list with appeal vide Court's Order dated 14.11.2014.	Govt. Body.
11.	888/2011	Service is complete. I.A. No. 5 of 2014 (application for directions) has been directed to list with appeal vide Court's Order dated 14.11.2014.	Govt. Body.
12.	989/2011	Service is complete. Ms. Naresh Bakshi, Advocate has filed an application for impleadment to implead the party as Respondent No. 4. The same has been registered as I.A. No. 5.	Govt. Body.
13.	990/2011	Service is complete. Ms. Naresh Bakshi, Advocate has filed an application for impleadment to implead the party as Respondent No. 4. The same has been registered as I.A. No. 2.	Govt. Body.
14.	992/2011	Service is complete. Ms. Naresh Bakshi, Advocate has filed an application for impleadment to implead the party as Respondent No. 4. The same has been registered as I.A. No. 2.	Govt. Body.
15.	1006/2011	Service is complete. Ms. Naresh Bakshi, Advocate has filed an application for impleadment to implead the party as Respondent No. 4. The same has been registered as I.A. No. 3.	Govt. Body.
16.	1009/2011	Service is complete.	Govt. Body.

17.	1014/2011	Service is complete. Ms. Naresh Bakshi, Advocate has filed an application for impleadment to implead the party as Respondent No. 4. The same has been registered as I.A. No. 3.	Govt. Body.
18.	1015/2011	Service is complete. Ms. Naresh Bakshi, Advocate has filed an application for impleadment to implead the party as Respondent No. 4. The same has been registered as I.A. No. 2.	Govt. Body.
19.	1017/2011	Service is complete. Ms. Naresh Bakshi, Advocate has filed an application for impleadment to implead the party as Respondent No. 4. The same has been registered as I.A. No. 2.	Govt. Body.
20.	SLP(C) No. 1628/2011	Service is complete.	Govt. Body.
21.	SLP(C) No. 14408/2011	Service is complete.	Govt. Body.
22.	313/2012	Service is complete.	Govt. Body.

It is submitted that all the above-mentioned matters relating to Land Acquisition Act, 1894 were listed before the Hon'ble Court on 10.12.2013 when the same were de-tagged from the group of C.A. No. 286/2012 and directed to be listed separately. The Civil Appeal No. 286/2012 alongwith 22 matters were disposed of on 10.12.2013 and remanded back to the High Court with a request to the High Court to dispose of the WP's pending before it. (copy enclosed herewith)

The appeals and SLP(C) above-mentioned are listed before the Hon'ble Court with this office report.

Dated this the 20th day of February, 2015.

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